191 Written Answei	rs		[R./	AJYA	SABH	A]		to Questic	ons 192
1								2	3
Sreeniyasan A.L.		35	2						9.98
S. Sundaram Chettlar				đ	*	2			3.86
Vissynairmala G.	-	2		1	Ŧ.		r.,	<u> </u>	3.72
Venugopal T. P.	-	э.			:00	×	2		T. 36
V.S.R. Swamy .				12	e.	÷			2.04
Balasubrammiam S.P.		24	P.		00	2		7-48	0 2
Jamuna .							•	1.52	0.71
Joy K.J.	+:			÷		F _1		0.18	2.17
Jayamalini .	•;	3			1	-		1.66	0.16
Kaimal P.K.	÷	,	2	•	ł		-	6.46	
Rama Arangannal	5				120		,		4-88
R.S. Somnathan	141	2	Ξ.	lic.	÷	. 1	2	0.04	1.25
Biswajit Chatterjee	ic.	÷	9	- 1				1.89	1.89
Suchitra Sen .				2				1-75	

Tax concessions to small scale industry

2473-A. SHRI JERLIE E. TARIANG: Will the Minisler of FINANCE be pleased to state;

(a) whether ii is a fact that the Economic Administration Reforms Commission had made recommendations for various tax concessions to the small scale industry; anj

(b) if so. what are t'ne details in this regard and what action Government have 'aken thereon $_{so}$ far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir. The Economic Administration Reforms Commission hav_e made certain recommendations for tax concessions to the small scale industn'es in Report No. 30.

<.b) A Statement showing main recommendations|opservations of the EARC with regard bDirect Taxes and Central Excise duties and action taken thereon is enclosed.

Statement

Recommendation of Economic Administration Reforms Cimmission with regard to Direct Taxen

Action Taker

1. Section 80L of the Income tax Act should provide for excmptior of imome arising from investments in small scale enterprises. The general limit cf Rs. 7,000/. for deduction under this section be taised to Rs. 12,000/- specify ing lis. 5,000/- as reserved for incom- from samll scale enterprises only. Rf commendations are- under corsideration in consultation with Ministry of Industry & Gerapany Affairs,

2	I		2
should	ax concessions under section be available not only to in on parlance but also to oth instruction and technologi	dustries as under stoo er activities such as tra	d in
	eduction under section 80 cale units should be extend vers.		
compar	er tax treatment should be nics engaged in industry, logical consultancy.	given to the small transport, construction	scale on or
financi upto R ded exe the for	lition to the existing tax co al assets or in plant and me s. 5 lakhs under the Weal clusively to cover investmen m of plant and machiner transport unit.	cchinery, a special exe th-tax Act should be ats in small scale us	emption provi- nits in
Obsert	ation with recard to Central E:	ncise duties.	
	stended to this sector. The		
not mer the co weakne	with the same degree of so watry. Not bave they so of the small sector. W rable scope for more effecti	removed the ba removed the ba	arts ing the scope for more effecti usic and Positive measures of as si e is ance to small scale units by w
fag	puntry. Nor bave they ss of the small sector. W rable scope for more effecti 2473 (ख). श्री जगदम्बी त्या वित्त मंत्री यह बताने	uccess in different pa removed the ba le believe that there ive and Positive measu we and Positive measu थापना प्रसाद की कुया	arts ing the scope for more effectivistic and Positive measures of as si e is ance to small scale units by wares. cf excise concessions. As Part of the 1985 Budget provide the posals, the Cut-off limit for the perpose of eligibility to the sm scale xcemption both as applible to specified groups of commodities and in respect of T. I. goods has been raised to Rs. lakhs. (ख) यदि हो, तो उसका ब्यी ⁷ है? वित संत्रालय में दाज्य संती (श्वांक पूजारो) : (क) ज्वीर (ख
nor me the cc wealme conside antice uica: करेंगे कि करेंगे कि स्थापित क स्थापित व	puntry. Nor bave they ss of the small sector. W rable scope for more effecti 2473 (ख). श्री जगदम्बी त्या वित्त मंत्री यह बताने	auccess in different ps removed the ba le believe that there ive and Positive measu प्रसाद की क्रुपा सरकारी के दि क उद्योग में प्र करने का सहा उद्यग	arts ing the scope for more effectivistic and Positive measures of as si e is ance to small scale units by wares. of excise concessions. As Part of the 1985 Budget provide the posals, the Cut-off limit for the perpose of eligibility to the sm scale xcemption both as applible to specified groups of commodities and in respect of T. I. a goods has been raised to Rs. Takhs.